

राष्ट्रीय मानवाधिकार आयोग के सदस्य ने अधिकारियों के साथ की बैठक रेप पीड़िताओं को आर्थिक मदद देने के निर्देश

भस्कर न्यूज़ | लुडियाना

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य प्रिंस्क कानूनगो ने जिला प्रशासन के अधिकारियों के साथ बैठक कर जिले में चल रही मानवाधिकार और जनकल्याण योजनाओं की समीक्षा की। बचत भवन में आयोजित बैठक की अध्यक्षता करते हुए उन्होंने योजनाओं के प्रभावी क्रियान्वयन के लिए अधिकारियों को आवश्यक निर्देश दिए।

प्रिंस्क कानूनगो ने कहा कि राष्ट्रीय मानवाधिकार आयोग समाज के हर वर्ग के मानवाधिकारों की सुरक्षा के लिए प्रतिबद्ध है। आयोग का उद्देश्य यह सुनिश्चित करना है कि सभी नागरिकों को उनके अधिकारों का पूरा संरक्षण मिले और सरकारी योजनाओं का लाभ पारदर्शी तरीके से जरूरतमंद लोगों तक पहुंचे।

बैठक के दौरान उन्होंने बच्चों की

सुरक्षा के मुद्दे पर विशेष जोर दिया। उन्होंने पुलिस विभाग को निर्देश दिया कि पॉक्सो अधिनियम के तहत दर्ज होने वाली प्रत्येक प्राथमिकी की जानकारी 24 घंटे के भीतर अनिवार्य रूप से बाल कल्याण समिति को दी जाए। उन्होंने कहा कि यह प्रावधान कानून में स्पष्ट रूप से उल्लेखित है और इसका सख्ती से पालन होना चाहिए, ताकि पीड़ित बच्चों को समय पर सुरक्षा और सहायता मिल सके।

इसके अलावा उन्होंने सामाजिक सुरक्षा तथा महिला एवं बाल विकास विभाग को निर्देश दिया कि अनुसूचित जाति समुदाय की बलात्कार पीड़ित महिलाओं को दी जाने वाली आर्थिक सहायता जल्द से जल्द जारी की जाए। उन्होंने पुलिस विभाग से जिले में दर्ज ऐसे मामलों की विस्तृत जानकारी भी मांगी।

बैठक में महिलाओं के स्वयं सहायता समूहों की गतिविधियों की

भी समीक्षा की गई। साथ ही प्रधानमंत्री विश्वकर्मा योजना, नमस्ते योजना, मानसिक स्वास्थ्य कार्यक्रम, राष्ट्रीय बाल स्वास्थ्य कार्यक्रम, प्री और पोस्ट मैट्रिक छात्रवृत्ति योजना तथा आयुष्मान भारत योजना जैसी केंद्र सरकार की योजनाओं के क्रियान्वयन की जानकारी ली गई और अधिकारियों को इनके प्रभावी संचालन के निर्देश दिए गए।

इस दौरान अतिरिक्त उपस्थित पूनम सिंह, डॉ. नरिंदर सिंह डिल्लों, एसडीएम कुलदीप नावा, सहायक आयुक्त पायल गोयल, विभिन्न विभागों के अधिकारी, पुलिस विभाग के प्रतिनिधि और जेल विभाग के अधिकारी मौजूद रहे। अतिरिक्त उपस्थित पूनम सिंह ने जिले में लागू योजनाओं की जानकारी देते हुए कहा कि जिला प्रशासन पारदर्शी व्यवस्था के लिए प्रतिबद्ध है और मानवाधिकारों की रक्षा को सर्वोच्च प्राथमिकता दी जा रही है।



Source: <https://www.tribuneindia.com/news/haryana/new-bill-bars-police-complaint-authority-from-probing-cases-after-chargesheet/amp>

New Bill bars Police Complaint Authority from probing cases after chargesheet

Legislation to be introduced in ongoing budget session of Assembly

Bhartesh Singh Thakur

Tribune News Service

Chandigarh, Updated At : 02:45 AM Mar 11, 2026 IST

The Haryana Home Department is set to introduce the Haryana Police (Amendment) Bill, 2026, proposing significant changes in the functioning and jurisdiction of the State Police Complaint Authority.

Under the proposed legislation, the Authority will no longer be able to inquire into cases where a chargesheet (challan) has already been filed in a court. The Bill also proposes that complaints received by the Authority must be decided within six months.

Chief Minister Nayab Singh Saini, who also holds the Home portfolio, is expected to table the Bill during the ongoing budget session of the Haryana Vidhan Sabha.

At present, the State Police Complaint Authority investigates allegations of serious misconduct against police personnel of the rank of DSP and above. The Authority can take up cases suo motu, on complaints filed by victims or their representatives, or on references from bodies such as the National Human Rights Commission (NHRC) or the State Human Rights Commission (SHRC).

Serious misconduct under its purview includes allegations such as death, rape or grievous hurt in police custody, extortion, acquisition of property through coercion, involvement in organised crime, and wilful inaction in offences carrying a minimum punishment of 10 years or more.

However, according to the proposed amendments to the Haryana Police Act, 2007, the Authority “shall not inquire” into any matter where a report under Section 193 of the Bharatiya Nagarik Suraksha Sanhita, 2023 —relating to the filing of a chargesheet after completion of investigation — has already been submitted before a competent court.

The Bill also bars the Authority from examining matters that are pending before or have already been dealt with by bodies such as the National Human Rights Commission, State Human Rights Commission, National Commission for Scheduled Castes, State Commission for Scheduled Castes, or similar national and state commissions.

In addition, the Authority will not be allowed to take up complaints related to incidents that occurred more than five years earlier.

The Bill further restricts the Authority from probing “any matter arising out of use of force by the police authorities in dealing with any unlawful assembly, protest, dharna, blockade of any public passage or disruption of essential services.”

Similar provisions have also been proposed for the District Police Complaint Authorities, which deal with complaints against police personnel up to the rank of Inspector.

“The amendments are required for proper and effective functioning of the State Police Complaint Authority and the District Police Complaint Authority,” said a senior official of the Home Department.



Source: <https://www.cityairnews.com/content/nhrc-member-reviews-human-rights-and-welfare-schemes>

NHRC Member reviews human rights and welfare schemes

City Air News March 10, 2026

Member of the National Human Rights Commission (NHRC), Priyank Kanoongo on Tuesday reviewed the progress of various human rights and welfare schemes during a meeting with district administration officials here and issued key directions to strengthen implementation.

Ludhiana, March 10, 2026: Member of the National Human Rights Commission (NHRC), Priyank Kanoongo on Tuesday reviewed the progress of various human rights and welfare schemes during a meeting with district administration officials here and issued key directions to strengthen implementation.

Presiding over the meeting with officials from multiple departments at Bachat Bhawan, Priyank Kanoongo reaffirmed the NHRC's unwavering commitment to safeguarding the human rights of every section of society. He emphasized that the Commission's core objective is to ensure effective protection of human rights for citizens across all categories.

The meeting was attended by Additional Deputy Commissioners Poonam Singh and Dr. Narinder Singh Dhaliwal, SDM Kuldeep Bawa, Assistant Commissioner Payal Goyal, heads of various departments, police officials, representatives from the Jail Department, and others.

Focusing on child protection, Kanoongo directed the police department to mandatorily inform the Child Welfare Committee (CWC) about every FIR registered under the Protection of Children from Sexual Offences (POCSO) Act within 24 hours. He highlighted that this provision is explicitly mentioned in the POCSO Act and stressed strict adherence to its guidelines to ensure prompt protection, care, and safeguarding of victims' rights. He further instructed the Department of Social Security and Women & Child Development to expedite the disbursement of financial assistance to rape victims from the Scheduled Caste (SC) community. He also sought detailed information from the police department on the number of such rape cases registered in district.

The NHRC member reviewed initiatives under the Aajeevika Mission, including women's self-help groups, and gathered comprehensive updates on key central schemes such as PM Vishwakarma, Namaste Scheme, Mental Health Program, Rashtriya Bal Swasthya Karyakram (RBSK), Pre- and Post-Matric Scholarship Schemes, and Ayushman Bharat Yojana. He provided necessary instructions to officials for improved implementation and outreach.

Additional Deputy Commissioner Poonam Singh presented detailed information on the welfare schemes being rolled out in the district. She assured that the administration is committed to transparent governance and that no efforts are being spared to prioritize and uphold human rights at every level.



Source: <https://www.thehansindia.com/telangana/khatik-community-demands-cbi-inquiry-into-death-of-tarun-khatik-1055405>

Khatik Community demands CBI inquiry into death of Tarun Khatik

Created On: 10 Mar 2026 9:30 PM IST

By The Hans India

Hyderabad: Strongly condemning the brutal murder of Tarun Khatik that took place in the Uttam Nagar area of Delhi during the Holi festival, the Akhil Bharatiya Khatik Samaj on Tuesday demanded the government to order CBI inquiry

A press conference was organized under the leadership of the Akhil Bharatiya Khatik Samaj Telangana State Committee and the National Committee. The meeting was conducted by Telangana State President Attikari Mallesh. Speaking on the occasion, he described the inhuman killing of Tarun Khatik on the day of the Holi festival as a shocking and heinous incident. He demanded that the Central Government take serious note of the matter and conduct a comprehensive investigation through the Central Bureau of Investigation (CBI). He also called for strict action against the accused and immediate justice for the victim's family.

On this occasion, South India Convener Prashanth Murariker stated that the incident was a serious violation of the Right to Life and Personal Liberty guaranteed under Article 21 of the Constitution of India. He further revealed that a complaint has already been filed with the National Human Rights Commission (NHRC) regarding the matter. Similarly, National Secretary Santosh Kumar and Former Telangana State President Murariker Srinivas urged the government to provide immediate assistance to the family of the deceased Tarun Khatik and ensure that justice is delivered. Malthumkar Mahender, Gogikar Rajesh, Kamtekar Mallikarjun, Rakesh Mattikari, Malthumkar Naresh, Mangalagiri Sagar, and others participated in the program.

Meanwhile, condemning the incident, the Telangana State Are Katika Sangham demanded justice for the family of Tarun. The Sangham guardian Netikar Prem Lal and Kamblekar Sandeep Kumar demanded the government to provide compensation and a government job to the family of Tarun.



Source: <https://www.latestly.com/agency-news/business-news-brmgsu-hosts-workers-meet-in-new-barrackpore-nhrc-member-attends-new-barrackpore-7349120.html/amp>

Business News | BRMGSU Hosts Workers' Meet in New Barrackpore; NHRC Member Attends New Barrackpore

Get latest articles and stories on Business at LatestLY. New Delhi [India], March 10: A major conference on human rights awareness and social security for unorganised workers was organised by the Bharatiya Railway Mall Godam Shramik Union (BRMGSU) at Kristi Auditorium in New Barrackpore on Saturday, bringing together workers, labour leaders and representatives from multiple sectors.

ANI Mar 10, 2026 06:46 PM IST

PNN

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Priyank Kanoongo, Member of the National Human Rights Commission (NHRC), Government of India, attended the programme as the chief guest and addressed the gathering on the need to strengthen awareness about workers' rights and welfare schemes.

The event was attended by several leaders of BRMGSU, including Dr. Parimal Kanti Mondal, National President; Shri Indu Sekhar Chakraborty, General Secretary; and Shri Kashinath Gayen, National Convenor, along with other members and representatives of the organisation.

Workers from different segments of the unorganised sector participated in the conference. Those present included goods shed workers, construction labourers, agricultural labourers, gig workers, auto drivers, bidi workers and private tutors. Discussions during the programme focused on issues related to the new labour codes, protection of workers' rights and the expansion of social security coverage for workers in the unorganised sector.

Addressing the gathering, Priyank Kanoongo said that ensuring human rights and social security for unorganised workers is increasingly important and stressed the need to create greater awareness among workers about their legal rights and the welfare schemes available to them.

The conference also witnessed the launch of a monthly labour magazine titled "Shramik Bharat", published by BRMGSU. The inaugural issue of the magazine was formally released by the chief guest during the programme. Speaking on the occasion, Dr. Parimal Kanti Mondal said that the publication aims to serve as a platform for workers and will help spread awareness about labour rights, labour laws and social security among members of the working community.

Leaders and participants at the conference also emphasised the importance of unity among workers and called for organised efforts to safeguard the rights of unorganised labour while strengthening social protection measures across the country.

(ADVERTORIAL DISCLAIMER: The above press release has been provided by PNN. ANI will not be responsible in any way for the content of the same.)

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above post do not reflect the opinions of LatestLY)



First post, Online News, 11/03/2026

Source: <https://www.firstpost.com/videos/general-news-videos/-nhrc-india-chairperson-secretary-general-on-global-human-rights-challenges-raisina-dialogue-2026-vd1829526/>

NHRC India Chairperson, Secretary General on Global Human Rights Challenges | Raisina Dialogue 2026

March 10, 2026, 3:58 PM ISTG by Firstpost Videos Desk

At the Raisina Dialogue 2026, Justice V. Ramasubramanian, Chairperson of the National Human Rights Commission of India, and Bharat Lal, Secretary General and CEO of the NHRC, discussed the evolving global context for human rights amid rising conflicts, displacement, and geopolitical fragmentation. In a conversation with Harsh V. Pant, Vice President at the Observer Research Foundation, they highlighted the importance of cooperation among Global South countries, the need to revisit global human rights frameworks, and the role of dialogue and diplomacy in strengthening human rights protection worldwide.



Source: <https://www.tribuneindia.com/news/advertorial-disclaimer/brmgsu-hosts-workers-meet-in-new-barrackpore-nhrc-member-attends-new-barrackpore>

BRMGSU Hosts Workers' Meet in New Barrackpore; NHRC Member Attends New Barrackpore

ANI | Updated At : 06:35 PM Mar 10, 2026 IST

PNN

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Leaders and participants at the conference also emphasised the importance of unity among workers and called for organised efforts to safeguard the rights of unorganised labour while strengthening social protection measures across the country.

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Source: <https://news.kollegeapply.com/news/nhrc-starts-2-week-online-internship-for-80-university-students>

NHRC Starts 2-Week Online Internship for 80 University Students

2 minute read

Updated on 10 Mar, 2026, 4:23 PM, by Arman Kumar

The National Human Rights Commission has launched a two-week Online Short-Term Internship Programme (OSTI) for university students. Around 80 candidates were shortlisted from more than 1,100 applicants across India to participate in the programme.

The National Human Rights Commission (NHRC) has launched its Online Short-Term Internship Programme (OSTI) for March 2026, aimed at promoting awareness and understanding of human rights among university students. The two-week programme began recently and will run until 20 March 2026. A total of 80 university-level students from diverse academic backgrounds have been selected to participate. They were shortlisted from 1,147 applicants representing 17 states and Union Territories across India.

NHRC Internship Programme Objective and Learning Opportunities

The internship programme has been designed to familiarise students with the functioning of human rights institutions and the broader issues surrounding human rights protection. The initiative aims to help students understand real-world challenges related to justice, equality, and social responsibility. During the programme, interns will interact with experienced practitioners and experts in the human rights field, gaining insights into policy, law, and institutional practices. Officials said the goal of the internship is to encourage students to become ambassadors of human rights awareness in society.

Lectures, Workshops and Academic Activities in the Programme

The NHRC internship curriculum includes a mix of academic sessions and interactive learning activities to help participants build practical understanding of human rights. The programme will include the following activities:

Lectures by experts and human rights practitioners

Group research project presentations

Book review and declamation competitions

Interactive discussions and knowledge sessions

These activities are intended to strengthen students' analytical skills while deepening their understanding of human rights issues in contemporary society.

Virtual Institutional Visits for Practical Exposure

Apart from lectures and academic activities, the internship programme also includes virtual tours of institutions involved in the justice and welfare system. These visits are designed to provide participants with a practical perspective on the functioning of public institutions. Virtual exposure sessions will include visits to:

Tihar Jail

Shelter homes

Police stations

Such interactions aim to help students observe how human rights principles are applied in real institutional environments.

NHRC Encourages Youth Participation in Human Rights Awareness

Addressing the interns during the inaugural session, NHRC officials encouraged participants to use the internship period to develop a deeper understanding of social justice and discrimination issues. The commission

emphasised that young people have an important role in recognising injustice, raising awareness and promoting dignity for every individual in society.



Source: <https://indiaeducationdiary.in/nhrc-india-begins-its-online-short-term-internship-programme-for-march-2026/>

NHRC, India begins its Online Short Term Internship Programme for March 2026

By iednewsdesk | March 10, 2026

The National Human Rights Commission (NHRC), India today began its Online Short Term Internship Programme (OSTI) for March 2026. Chairperson, Justice V. Ramasubramanian inaugurated it in the presence of Secretary General, Shri Bharat Lal and senior officers. 80 university-level students from diverse academic backgrounds shortlisted out of 1,147 applicants from 17 States and Union Territories across the nation are attending it. The two-week programme will conclude on 20th March 2026.

Justice Ramasubramanian expressed happiness over the increasing participation of girls in the NHRC internship programme. He said that greater education and awareness among women is essential for any society's prosperity, promoting equity, fairness, justice and social consciousness. He expressed the hope that the interns will make use of the knowledge about human rights not just to advance their careers but to enrich their character and outlook towards society.

Referring to a Global Peace Index by Sydney-based international think tank – the Institute for Economics and Peace, he said that today 78 countries in the world are engaged in armed conflicts outside their borders in the name of peace and liberty. But the irony is that those who were talking about peace are now talking about war. Such conflicts have severe consequences for human civilisation and the global economy, displacing nearly 122 million people as refugees or internally displaced persons and causing an estimated loss of about 20 trillion dollars to the global economy. He emphasised that it is in this context that the true meaning and importance of human rights must be understood.

Before this, in his address, NHRC Secretary General, Shri Bharat Lal said that the country belongs to its citizens and it is their collective responsibility to uphold the dignity of every individual and make it a better and more beautiful place. He emphasised that the idea of a "Developed India" should be reflected in the everyday experiences people have at home, in schools, colleges, hostels, workplaces and public spaces.

He said that interactions with eminent speakers will provide the interns a unique learning opportunity, enabling them to engage directly with experienced practitioners in the field of human rights. He noted that the programme aims to nurture the interns as ambassadors of human rights. He also urged participants to use the two weeks to sensitise themselves so that they could recognise injustice wherever it occurs and identify discrimination, whether systemic or otherwise.

NHRC, India Joint Secretary, Smt. Sainingpuii Chhakchhuak presented a detailed overview of the internship's carefully designed curriculum. It includes lectures, team and individual competitions such as group research project presentation, book review and declamation competition and virtual tours of institutions such as Tihar Shelter Home and Police Station to offer insights into their functioning. Shri Samir Kumar, Joint Secretary, NHRC was also present.



Source: <https://www.moneycontrol.com/news/india/mha-changes-look-out-circulars-rules-bars-direct-requests-from-ncw-nhrc-ncpcr-nclt-13855433.html>

MHA changes Look Out Circulars rules, bars direct requests from NCW, NHRC, NCPCR, NCLT

The MHA also updated the LOC proforma to include three standardised options — 'detain and inform originator', 'prevent departure and inform originator', and 'see remarks for action'.

Moneycontrol News

March 10, 2026 / 10:29 IST

The MHA has also stipulated new timelines for agencies to take custody of individuals facing LOCs.

The Ministry of Home Affairs (MHA) has revised its guidelines on Look Out Circulars (LOCs), stating that statutory bodies lacking criminal jurisdiction cannot directly request the Bureau of Immigration to block an Indian or foreign national from leaving the country, according to a report by Indian Express.

According to the new rules, all such requests must be routed through a law enforcement agency.

"Whenever such an order/ request is received, the BoI (Bureau of Immigration) shall immediately return the order/ request to such bodies, informing that such bodies are not authorised to open the LOC and that they may forward the order/ request to the law enforcement agency concerned... who are authorised to open the LOC," the MHA said as quoted by IE.

Among such statutory bodies, the MHA listed the National Commission for Women (NCW), National Human Rights Commission (NHRC), National Commission for Protection of Child Rights (NCPCR) and National Company Law Tribunal (NCLT).

The earlier guidelines did not bar these bodies from making such requests to the Bureau of Immigration.

According to the IE report, the MHA also updated the LOC proforma to include three standardised options — "detain and inform originator", "prevent departure and inform originator", and "see remarks for action".

"Intelligence agencies such as the Intelligence Bureau, Research and Analysis Wing, Central Bureau of Investigation, National Investigation Agency, and state Anti-Terrorism Squad units may use the 'see remarks' category only for counter-terrorism purposes," it said.

Under the revised guidelines, if a court orders the deletion, quashing, or suspension of an LOC, the "originator" — the agency that requested the LOC — should ask the court to convey the order directly to it so that immediate action can be taken.

The new guidelines mandate that if immigration authorities receive such court orders directly, they must immediately inform the originating agency by email for appropriate action. "The originator is required to respond, "without delay", and no later than seven working days from receipt. Departure of any individual will not be permitted until the BoI's system reflects the updated LOC status in line with the court's order," the MHA said.

An official told IE that people against whom Look Out Circulars (LOCs) were issued often approached Integrated Check Posts (ICPs) carrying court orders seeking the deletion, quashing or suspension of the LOC.

"Since ICPs have no means to verify the authenticity of such court orders, any direction for deletion, quashing or suspension of an LOC must be communicated to the Bureau of Immigration through the same originator that requested the opening of the LOC," the official said.

The MHA has also stipulated new timelines for agencies to take custody of individuals facing LOCs.

Source: <https://indianexpress.com/article/india/statutory-bodies-cannot-look-out-circulars-directly-mha-10573700/>

Home ministry bars NCW, NHRC, NCPCR, NCLT from directly seeking issuance of Look Out Circulars

The MHA has also updated the LOC proforma to include three standardised options — “detain and inform originator”, “prevent departure and inform originator”, and “see remarks for action”.

Written by: Mahender Singh Manral

4 min read New Delhi Updated: Mar 10, 2026 09:37 AM IST

Says requests must be routed through law agencies.

In a significant modification to its guidelines for Look Out Circulars (LOCs), the Ministry of Home Affairs (MHA) has specified that statutory bodies with no criminal jurisdiction cannot issue direct requests to the Bureau of Immigration to prevent any Indian or foreigner from leaving the country, The Indian Express has learnt. The MHA has underlined that all such requests have to be routed through a law enforcement agency.

“Whenever such an order/ request is received, the BoI (Bureau of Immigration) shall immediately return the order/ request to such bodies, informing that such bodies are not authorised to open the LOC and that they may forward the order/ request to the law enforcement agency concerned... who are authorised to open the LOC,” the MHA said in a communication sent to all law enforcement agencies last month.

It listed the National Commission for Women (NCW), National Human Rights Commission (NHRC), National Commission for Protection of Child Rights (NCPCR), National Company Law Tribunal (NCLT) “or any other tribunal having no criminal jurisdiction” among such statutory bodies.

The earlier guidelines did not bar these bodies from making such requests to the BoI. They, however, specified that “such requests along with full necessary facts shall be brought to the notice of law enforcement agencies like the police”. “The superintendent of police concerned will then make the request for issuance of an LOC upon an assessment of the situation, and strictly in terms of the procedure outlined for the purpose. The immigration/ emigration authorities will strictly go by the communication received from the officers authorised to open LOCs,” they said.

The MHA has also updated the LOC proforma to include three standardised options — “detain and inform originator”, “prevent departure and inform originator”, and “see remarks for action”.

“Intelligence agencies such as the IB, R&AW, CBI, NIA, and State ATS units may use the ‘see remarks’ category only for counter-terrorism purposes,” it said.

Under the revised guidelines, in case of a court order regarding deletion/ quashing/ suspension of LOC, the “originator” (agency which sought the LOC) should request the court to convey such orders to it, so that immediate action can be taken.

Also, if immigration authorities receive such court orders directly, either from the person concerned or from the court’s registry or the central government counsel, they must immediately inform the originating agency by email for appropriate action. “The originator is required to respond ‘without delay’, and no later than seven working days from receipt. Departure of any individual will not be permitted until the BoI’s system reflects the updated LOC status in line with the court’s order,” the MHA said.

Explaining this, an official said that on many occasions, persons against whom LOCs were issued approached Integrated Check Posts (ICPs) with such court orders. “Since ICPs have no means of verifying if the court order is genuine, in all such cases, orders for deletion/ quashing/ suspension etc of LOC must be communicated to the BoI through the same originator who requested opening of LOC,” the official said.

The MHA has also stipulated new timelines for agencies to take custody of individuals facing LOCs. “Upon

detection, the BoI must inform the originator instantly through phone, email, or portal. If the originator fails to take custody within three hours, immigration officials will hand over the individual to the local police. The originator must then assume custody within 24 hours, with the BoI monitoring compliance," it said.



Source: <https://www.thehawk.in/news/india/nhrc-seeks-report-over-misuse-of-cannon-at-mps-raisen-fort>

NHRC seeks report over misuse of cannon at MP's Raisen Fort

NHRC Probes Allegations of Unauthorized Cannon Use at Historic Raisen Fort

The Hawk • Mar 10, 2026, 05:14 PM

New Delhi, Mar 10 (IANS) The National Human Rights Commission (NHRC) has issued notices to the District Magistrate and Superintendent of Police of Raisen, the Regional Director of the Archaeological Survey of India (ASI) in Bhopal, and Secretary of the Union Ministry of Culture over allegations of unauthorised use of a cannon at the historic Raisen Fort in Madhya Pradesh.

A Bench presided by NHRC Member Priyank Kanoongo took cognisance of a complaint alleging that the protected monument, which falls under the jurisdiction of the ASI, has witnessed "unauthorised" daily firing of a cannon by certain individuals. According to the complaint, the vibrations and noise caused by the cannon firing are damaging the ancient structure of the fort. The complainant also referred to videos circulating on social media purportedly showing individuals making provocative statements supporting foreign countries, raising concerns about national security and communal harmony.

Seeking the NHRC's intervention, the complainant requested a high-level investigation into the incident, strict legal action against the youths allegedly involved, an immediate ban on the use of the cannon at the site, and accountability of officials who permitted access to the weapon. Observing that the allegations, if true, prima facie indicate violations of human rights and concerns relating to public safety and heritage protection, the apex human rights body issued the notice under Section 12 of the Protection of Human Rights Act, 1993.

The NHRC has directed the District Magistrate and Superintendent of Police of Raisen, the Regional Director of the ASI (Bhopal), and the Secretary, Ministry of Culture, to inquire into the allegations and submit an Action Taken Report within two weeks for its perusal.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, privacy and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

--IANS

pds/dan



Source: <https://orissadiary.com/nhrc-india-begins-its-online-short-term-internship-programme-for-march-2026/>

NHRC, India begins its Online Short Term Internship Programme for March 2026

By: Odisha Diary Bureau

Date: March 10, 2026

The National Human Rights Commission (NHRC), India today began its Online Short Term Internship Programme (OSTI) for March 2026. Chairperson, Justice V. Ramasubramanian inaugurated it in the presence of Secretary General, Shri Bharat Lal and senior officers. 80 university-level students from diverse academic backgrounds shortlisted out of 1,147 applicants from 17 States and Union Territories across the nation are attending it. The two-week programme will conclude on 20th March 2026.

Justice Ramasubramanian expressed happiness over the increasing participation of girls in the NHRC internship programme. He said that greater education and awareness among women is essential for any society's prosperity, promoting equity, fairness, justice and social consciousness. He expressed the hope that the interns will make use of the knowledge about human rights not just to advance their careers but to enrich their character and outlook towards society.

Referring to a Global Peace Index by Sydney-based international think tank – the Institute for Economics and Peace, he said that today 78 countries in the world are engaged in armed conflicts outside their borders in the name of peace and liberty. But the irony is that those who were talking about peace are now talking about war. Such conflicts have severe consequences for human civilisation and the global economy, displacing nearly 122 million people as refugees or internally displaced persons and causing an estimated loss of about 20 trillion dollars to the global economy. He emphasised that it is in this context that the true meaning and importance of human rights must be understood.

Before this, in his address, NHRC Secretary General, Shri Bharat Lal said that the country belongs to its citizens and it is their collective responsibility to uphold the dignity of every individual and make it a better and more beautiful place. He emphasised that the idea of a "Developed India" should be reflected in the everyday experiences people have at home, in schools, colleges, hostels, workplaces and public spaces.

He said that interactions with eminent speakers will provide the interns a unique learning opportunity, enabling them to engage directly with experienced practitioners in the field of human rights. He noted that the programme aims to nurture the interns as ambassadors of human rights. He also urged participants to use the two weeks to sensitise themselves so that they could recognise injustice wherever it occurs and identify discrimination, whether systemic or otherwise.

NHRC, India Joint Secretary, Smt. Saindingpuii Chhakchhuak presented a detailed overview of the internship's carefully designed curriculum. It includes lectures, team and individual competitions such as group research project presentation, book review and declamation competition and virtual tours of institutions such as Tihar Shelter Home and Police Station to offer insights into their functioning. Shri Samir Kumar, Joint Secretary, NHRC was also present.



Source: <https://www.thehansindia.com/amp/news/national/sc-issues-notice-on-pil-to-implement-creamy-layer-in-scst-reservations-1055329>

SC issues notice on PIL to implement creamy layer in SC/ST reservations

The Hans India

Update: 2026-03-10 13:30 IST

The Supreme Court on Tuesday issued notice on a Public Interest Litigation (PIL) seeking implementation of the “creamy layer” principle within reservations for Scheduled Castes (SCs) and Scheduled Tribes (STs).

A Bench headed by the Chief Justice of India (CJI), Surya Kant, and comprising Justices R. Mahadevan and Joymalya Bagchi sought responses from the Union government as well as state governments and Union Territory (UT) administrations in the matter, and tagged the plea with a pending petition seeking similar relief.

The latest petition filed by former bureaucrat Gyanendra Kumar Khare has arrayed the Centre, all state governments, UTs and the National Human Rights Commission (NHRC) as respondents.

The plea, filed under Article 32 of the Constitution, contends that the continued non-implementation of the creamy layer exclusion within SC/ST reservations is “arbitrary, unconstitutional, and violative of the basic structure of the Constitution”.

According to the petition, reservation under the Constitution was conceived as a remedial measure to address historical injustice and structural inequality, but was never intended to be a permanent or unconditional entitlement.

“The continued non-exclusion of the creamy layer has serious national consequences, as it fosters resentment between reserved and non-reserved categories and concentrates power and opportunity in hands of elite section,” the PIL said.

It further argued that the absence of creamy layer exclusion has led to internal stratification within SC/ST communities, creating a “class within a class” where relatively advanced families repeatedly avail reservation benefits while the most disadvantaged sections remain excluded.

“Allowing affluent SC/ST to repeatedly avail such benefits deprives poorer members of the community of opportunities to escape poverty and undermines economic justice and national development,” the petition added.

The petitioner has sought directions to the Centre and states to evolve a mechanism for identification and exclusion of the creamy layer within SC/ST reservations in order to ensure that the benefits of affirmative action reach the most disadvantaged sections of society.

The plea relied on various judgments of the Supreme Court, including the landmark *Indra Sawhney vs. Union of India* ruling that introduced the concept of creamy layer for Other Backward Classes (OBCs), as well as subsequent decisions emphasising the need to ensure that reservation benefits reach the genuinely disadvantaged sections.

Referring to the recent Constitution Bench verdict in *State of Punjab vs. Davinder Singh*, the petition said the apex court has already recognised that Scheduled Castes are not a homogeneous class and that sub-classification within them is constitutionally permissible.

In a landmark judgment delivered on August 1, 2024, a seven-judge Constitution Bench headed by then CJI D.Y. Chandrachud had suggested the application of the “creamy layer” principle to SCs/STs for availing quota benefits, with the caveat that while providing for sub-classification, the government could not reserve 100 per cent of seats

for a particular sub-class to the exclusion of others.



Source: <https://www.punjabnewsexpress.com/national/news/sc-issues-notice-on-pil-to-implement-creamy-layer-in-scst-reservations-320252>

SC issues notice on PIL to implement creamy layer in SC/ST reservations

IANS | March 10, 2026 01:11 PM

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Source: <https://www.ap7am.com/en/122255/amp/sc-issues-notice-on-pil-to-implement-creamy-layer-in-scst-reservations>

SC issues notice on PIL to implement creamy layer in SC/ST reservations

10-03-2026 Tue 13:04 | National | IANS

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for a particular sub-class to the exclusion of others.



Source: <https://www.lokmatimes.com/national/nhrc-seeks-report-over-misuse-of-cannon-at-mps-raisen-fort/amp/>

NHRC seeks report over misuse of cannon at MP's Raisen Fort

By IANS | Updated: March 10, 2026 17:15 IST

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--IANS

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Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor



Source: [राष्ट्रीय मानव अधिकार आयोग की स्पेशल मॉनिटर डॉ.पूनम 12 से 14 को जोधपुर दौरे पर](#)

राष्ट्रीय मानव अधिकार आयोग की स्पेशल मॉनिटर डॉ.पूनम 12 से 14 को जोधपुर दौरे पर

By Editor in Chief- RS Thapa

Mar 11, 2026

राष्ट्रीय मानव अधिकार आयोग की स्पेशल मॉनिटर डॉ.पूनम 12 से 14 को जोधपुर दौरे पर

ओसियां व भोपालगढ़ में स्कूलों का करेंगी भ्रमण

शिक्षा अधिकारियों के साथ होगी बैठक

जोधपुर(दूरदृष्टीन्यूज),राष्ट्रीय मानव अधिकार आयोग की स्पेशल मॉनिटर डॉ.पूनम 12 से 14 को जोधपुर दौरे पर। राष्ट्रीय मानव अधिकार आयोग की स्पेशल मॉनिटर डॉ.पूनम मलकोंडैया 12 से 14 मार्च तक जोधपुर यात्रा पर रहेंगी। निर्धारित कार्यक्रम के अनुसार डॉ. मलकोंडैया गुरुवार 12 मार्च को प्रातः 7.50 बजे जोधपुर पहुंचेंगी तथा रात्रि विश्राम जोधपुर में करेंगी।

वे 12 मार्च को ओसियां तथा 13 मार्च को भोपालगढ़ का दौरा करेंगी। इस दौरान वे प्राथमिक विद्यालयों का भ्रमण कर विद्यार्थियों,शिक्षकों व अभिभावकों से संवाद करेंगी। वे शिक्षा विभाग के अधिकारियों,सीडीपीओ,एसडीएम, डीईओ तथा डीएम के साथ बैठक भी करेंगी। डॉ.पूनम मलकोंडैया शनिवार 14 मार्च को अपराह्न 5.30 बजे हैदराबाद के लिए प्रस्थान करेंगी।

Source: <https://www.bhaskarhindi.com/other/nhrc-ne-raisen-kile-se-avaidh-tope-chalane-par-sangyan-liya-2-saptah-mein-mangi-atr-1262852>

ऐतिहासिक रायसेन किले से अवैध तोप चलाने का एनएचआरसी ने संज्ञान लिया, 2 सप्ताह में मांगी एटीआर

10 Mar 2026 5:48 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के रायसेन जिले में ऐतिहासिक रायसेन किले से अवैध तोप चलाने की शिकायत पर तुरंत संज्ञान लिया है। इस मामले में आयोग ने संबंधित अधिकारियों को नोटिस जारी कर दो सप्ताह के भीतर एक्शन टेकन रिपोर्ट (एटीआर) मांगी है।

नई दिल्ली, 10 मार्च (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के रायसेन जिले में ऐतिहासिक रायसेन किले से अवैध तोप चलाने की शिकायत पर तुरंत संज्ञान लिया है। इस मामले में आयोग ने संबंधित अधिकारियों को नोटिस जारी कर दो सप्ताह के भीतर एक्शन टेकन रिपोर्ट (एटीआर) मांगी है।

यह घटना सोशल मीडिया पर वायरल वीडियो से जुड़ी है, जिसमें कुछ युवक किले की प्राचीर से देसी तोप दागते दिख रहे हैं, साथ ही भड़काऊ नारे लगाते हुए ईरान के समर्थन में बयान देते नजर आ रहे हैं।

रायसेन किला भारतीय पुरातत्व सर्वेक्षण (एएसआई) द्वारा संरक्षित एक महत्वपूर्ण ऐतिहासिक स्थल है। शिकायतकर्ता ने आरोप लगाया कि बिना अनुमति के तोप चलाने से वाइब्रेशन और शोर के कारण पुरानी इमारतों को नुकसान पहुंच रहा है। वीडियो में दिख रहे युवकों द्वारा दूसरे देशों का समर्थन करते हुए दिए गए बयान राष्ट्रीय सुरक्षा और सांप्रदायिक सद्भाव के लिए खतरा पैदा कर रहे हैं। शिकायत में हाई-लेवल जांच, तोप के इस्तेमाल पर तत्काल रोक, शामिल युवकों के खिलाफ सख्त कार्रवाई और हथियार पहुंच प्रदान करने वाले अधिकारियों की जवाबदेही तय करने की मांग की गई है।

एनएचआरसी की बेंच, जिसकी अध्यक्षता माननीय सदस्य प्रियांक कानूनगो कर रहे हैं, ने प्रोटेक्शन ऑफ ह्यूमन राइट्स एक्ट, 1993 की धारा 12 के तहत इस मामले में संज्ञान लिया। आयोग ने जिला कलेक्टर (डीएम), पुलिस अधीक्षक (एसपी) रायसेन, क्षेत्रीय निदेशक एएसआई भोपाल और संस्कृति मंत्रालय के सचिव, भारत सरकार को नोटिस जारी किया है। इन अधिकारियों को आरोपों की जांच कर दो सप्ताह में रिपोर्ट जमा करने के निर्देश दिए गए हैं। रिपोर्ट की एक प्रति ई-मेल पर भी भेजने को कहा गया है।

यह घटना रमजान के दौरान इफ्तार या सहरी के संकेत के लिए पारंपरिक तोप चलाने से जुड़ी बताई जा रही है, लेकिन वीडियो में नारे और दिशा (रिहायशी इलाके की ओर) ने विवाद बढ़ा दिया। पुलिस ने वीडियो वायरल होने के बाद त्वरित कार्रवाई करते हुए चार युवकों, शादाब कुरैशी, यूसुफ शेख, वसीम मोहम्मद और सलमान कुरैशी, को गिरफ्तार किया है। मामला भारतीय न्याय संहिता (बीएनएस) की धारा 196(1)(ए) के तहत दर्ज किया गया, जिसमें धार्मिक भावनाओं को आहत करने का आरोप है। पुलिस जांच में अन्य संलिप्त लोगों की तलाश जारी है।

एनएचआरसी सदस्य प्रियांक कानूनगो ने सोशल मीडिया पर इस घटना पर कड़ी नाराजगी जताई। उन्होंने कहा कि एएसआई संरक्षित किले से अवैध देसी तोप चलाकर जनजीवन को खतरे में डाला जा रहा है और ईरान-रमजान के नाम पर भय फैलाया जा रहा है। उन्होंने एएसआई और स्थानीय प्रशासन की भूमिका पर सवाल उठाते हुए गैर-कानूनी हथियार बनाने, गोला-बारूद चलाने और दहशत फैलाने के लिए सख्त कार्रवाई की मांग की।

यह मामला ऐतिहासिक धरोहरों की सुरक्षा, सार्वजनिक सुरक्षा और सांप्रदायिक सद्भाव के बीच संतुलन की चुनौती को उजागर करता है। एएसआई नियमों के तहत संरक्षित स्मारकों पर किसी भी विस्फोटक या हथियार के इस्तेमाल पर सख्त पाबंदी है, जो विरासत को नुकसान पहुंचा सकता है। एनएचआरसी की जांच से मामले की गहराई से पड़ताल होगी और भविष्य में ऐसी घटनाओं पर रोक लगाने के लिए दिशानिर्देश बन सकते हैं। स्थानीय प्रशासन और पुलिस ने आश्वासन दिया है कि जांच पूरी निष्पक्षता से की जा रही है और दोषियों के खिलाफ उचित कानूनी कार्रवाई होगी।

Source: <https://jantaserishta.com/local/punjab/nhrc-member-reviews-human-rights-and-welfare-schemes-in-kapurthala-punjab-4631081>

NHRC सदस्य ने पंजाब के कपूरथला में मानवाधिकार और कल्याण योजनाओं की समीक्षा की |

Payal 10 मार्च 2026

NHRC सदस्य ने पंजाब के...

Jalandhar.जालंधर: नेशनल ह्यूमन राइट्स कमीशन (NHRC) के मंबर प्रियांक कानूनगो ने सोमवार को कपूरथला के डिस्ट्रिक्ट एडमिनिस्ट्रेटिव कॉम्प्लेक्स में डिस्ट्रिक्ट अधिकारियों के साथ एक रिच्यू मीटिंग की। मीटिंग में ह्यूमन राइट्स की सुरक्षा से जुड़ी वेलफेयर स्कीमों और कोशिशों को लागू करने का आकलन किया गया।

मीटिंग में बोलते हुए, कानूनगो ने इस बात पर ज़ोर दिया कि NHRC समाज के हर वर्ग के अधिकारों की सुरक्षा के लिए कमिटेड है। उन्होंने कहा कि कमीशन का पहला मकसद यह पक्का करना है कि आम नागरिकों के ह्यूमन राइट्स का किसी भी लेवल पर उल्लंघन न हो। उन्होंने आगे कहा कि कमीशन रेगुलर तौर पर सरकारी डिपार्टमेंट और हॉस्पिटल का इन्स्पेक्शन करता है ताकि यह पक्का हो सके कि कोई भी व्यक्ति अपने अधिकारों से वंचित न रहे।

उन्होंने आगे बताया कि अलग-अलग डिपार्टमेंट कई वेलफेयर स्कीमों में लागू कर रहे हैं, लेकिन उनका असली फायदा तभी मिल सकता है जब ये स्कीमों ज़मीनी लेवल पर लोगों तक असरदार तरीके से पहुँचें। इस बारे में, अधिकारियों से उम्मीद की जाती है कि वे स्कीमों के बारे में पूरी तरह से अवेयर रहें और उन्हें ठीक से लागू करना पक्का करें ताकि एलिजिबल बेनिफिशियरी इनका फायदा उठा सकें।

कानूनगो ने सफाई कर्मचारियों की भलाई और सुरक्षा पक्का करने की अहमियत पर भी ज़ोर दिया। उन्होंने कहा कि टेक्नोलॉजी में तरक्की के साथ, कचरा इकट्ठा करने का काम मॉडर्न मशीनों और इक्विपमेंट से तेज़ी से किया जा रहा है।

सफाई कर्मचारियों को किसी भी तरह का नुकसान होने से बचाने के लिए कचरे को हाथ से उठाने पर रोक लगा दी गई है। उन्होंने कहा कि कमीशन समय-समय पर सफाई कर्मचारियों के अधिकारों और सम्मान की रक्षा के लिए ज़रूरी कदम उठाता रहता है।

मीटिंग के दौरान, उन्होंने नेशनल रूरल लाइवलीहुड मिशन के तहत सेल्फ-हेल्प ग्रुप (SHG) के ज़रिए महिला सशक्तिकरण को बढ़ावा देने की ज़रूरत पर भी ज़ोर दिया। उन्होंने सुझाव दिया कि विधवाओं और आर्थिक रूप से कमज़ोर महिलाओं को इन ग्रुप में शामिल किया जाना चाहिए और उन्हें पारंपरिक फुलकारी जैसे इनकम वाले काम करने के लिए बढ़ावा दिया जाना चाहिए। ऐसे प्रोडक्ट्स की मार्केटिंग और बिक्री को आसान बनाने के लिए भी ज़रूरी इंतज़ाम किए जाने चाहिए।

NHRC सदस्य ने PM विश्वकर्मा स्कीम, नमस्ते स्कीम, मेंटल हेल्थ प्रोग्राम, प्राइमरी और हाई स्कूलों का कामकाज, प्री- और पोस्ट-मैट्रिक स्कॉलरशिप स्कीम, वेस्ट मैनेजमेंट सिस्टम और आयुष्मान हेल्थ स्कीम समेत कई अहम सरकारी कामों की प्रोग्रेस का रिच्यू किया। उन्होंने इन प्रोग्राम को असरदार तरीके से लागू करने के लिए संबंधित अधिकारियों को ज़रूरी निर्देश भी दिए।

बाद में, कानूनगो ने शेखूपुर में म्युनिसिपल कॉर्पोरेशन द्वारा बनाई गई म्युनिसिपल वेस्ट डंपिंग साइट का दौरा किया, जहाँ उन्होंने सुविधाओं का निरीक्षण किया और अधिकारियों को बेहतर मैनेजमेंट और पर्यावरण और सुरक्षा मानकों का पालन करने के निर्देश दिए।

एडिशनल डिप्टी कमिश्नर नवनीत कौर बल ने NHRC सदस्य को जिला प्रशासन द्वारा लागू की जा रही विभिन्न कल्याणकारी योजनाओं के बारे में विस्तार से जानकारी दी। उन्होंने आश्वासन दिया कि जिला प्रशासन जिले में मानवाधिकारों की सुरक्षा को और मजबूत करने के लिए आयोग द्वारा दिए गए सुझावों और निर्देशों पर काम करेगा।

इससे पहले, एडिशनल डिप्टी कमिश्नर नवनीत कौर बल, SSP गौरव तूरा और म्युनिसिपल कॉर्पोरेशन कमिश्नर कपूरथला अनुपम कलेर ने जिला प्रशासन की ओर से गुलदस्ता देकर NHRC सदस्य का स्वागत किया।

इस अवसर पर SDM इरविन कौर, SP हेडक्वार्टर गुरप्रीत सिंह गिल और विभिन्न विभागों के अधिकारी मौजूद थे।

Source: <https://www.jagran.com/news/national-home-ministry-bars-directly-seeking-issuance-of-look-out-circulars-to-ncw-nhrc-ncpcr-nclt-40166547.html>

गृह मंत्रालय ने लुक आउट सर्कुलर जारी करने के नियम में बदलाव किया, क्यों हुआ यह फैसला यहां पढ़ें

By Digital Desk Edited By: Chandan Kumar

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गृह मंत्रालय ने लुक आउट सर्कुलर (LOC) जारी करने के नियमों में बड़ा बदलाव किया है। अब राष्ट्रीय महिला आयोग, मानवाधिकार आयोग जैसे वैधानिक निकाय सीधे ब्यूरो ऑफ इमिग्रेशन से LOC जारी करने का अनुरोध नहीं कर सकेंगे। डिजिटल डेस्क, नई दिल्ली। गृह मंत्रालय ने लुक आउट सर्कुलर (LOC) जारी करने के नियमों में बड़ा बदलाव किया है। अब राष्ट्रीय महिला आयोग (NCW), राष्ट्रीय मानवाधिकार आयोग (NHRC), राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR) और राष्ट्रीय कंपनी कानून अधिकरण (NCLT) जैसे वैधानिक निकाय सीधे ब्यूरो ऑफ इमिग्रेशन (BoI) से किसी भारतीय या विदेशी को देश छोड़ने से रोकने के लिए LOC नहीं मांग सकेंगे। गृह मंत्रालय ने साफ कहा है कि ऐसे सभी अनुरोध अब कानून प्रवर्तन एजेंसियों के जरिए ही भेजे जाएंगे। यह बदलाव पिछले महीने सभी संबंधित एजेंसियों को भेजे गए एक संदेश में किया गया है। इससे पहले ये निकाय सीधे BoI को अनुरोध कर सकते थे, लेकिन अब ऐसा नहीं होगा। यह कदम LOC के दुरुपयोग को रोकने और प्रक्रिया को सख्त बनाने के लिए उठाया गया है।

वैधानिक निकायों पर रोक

गृह मंत्रालय ने स्पष्ट निर्देश दिए हैं कि जिन वैधानिक निकायों के पास आपराधिक क्षेत्राधिकार नहीं है, वे LOC खोलने के लिए सीधे अनुरोध नहीं कर सकते। BoI को ऐसे किसी भी अनुरोध या आदेश मिलने पर तुरंत उसे वापस कर देना होगा। साथ ही उस निकाय को सूचित करना होगा कि वे LOC खोलने के अधिकृत नहीं हैं और उन्हें संबंधित कानून प्रवर्तन एजेंसी के पास भेजना चाहिए।

मंत्रालय ने NCW, NHRC, NCPCR, NCLT और किसी भी अन्य ट्रिब्यूनल जिसके पास आपराधिक क्षेत्राधिकार नहीं है को इस सूची में शामिल किया है। पुरानी व्यवस्था में क्या था अंतर?

पहले के दिशानिर्देशों में इन निकायों पर सीधे अनुरोध करने पर कोई रोक नहीं थी। हालांकि, उनमें कहा गया था कि ऐसे अनुरोध के साथ पूरी जानकारी पुलिस जैसी कानून प्रवर्तन एजेंसियों को दी जाए। फिर संबंधित पुलिस अधीक्षक (एसपी) स्थिति का आकलन करके LOC जारी करने का अनुरोध करेंगे। इमिग्रेशन अधिकारी केवल अधिकृत अधिकारियों से मिले संदेश पर ही कार्रवाई करेंगे।

LOC प्रोफॉर्म में नए विकल्प

गृह मंत्रालय ने LOC के फॉर्म को भी अपडेट किया है। अब इसमें तीन मानकीकृत विकल्प दिए गए हैं।

डिटेन एंड इन्फॉर्म ओरिजिनेटर (रोकें और अनुरोधकर्ता को सूचित करें)

प्रिवेंट डिपार्चर एंड इन्फॉर्म ओरिजिनेटर (प्रस्थान रोकें और सूचित करें)

सी रिमाक्स फॉर एक्शन (टिप्पणियां देखें और कार्रवाई करें)।

खुफिया एजेंसियां जैसे IB, RAW, CBI, NIA और राज्य ATS इकाइयां 'सी रिमाक्स' कैटेगरी का इस्तेमाल केवल काउंटर-टेरिज्म के लिए कर सकती हैं। कोर्ट ऑर्डर को लेकर नई प्रक्रिया

वहीं अगर कोई कोर्ट LOC को हटाने, रद्द करने या निलंबित करने का आदेश देता है, तो 'ओरिजिनेटर' (जिस एजेंसी ने LOC मांगा था) को कोर्ट से अनुरोध करना होगा कि वह आदेश सीधे उसे भेजे ताकि तुरंत कार्रवाई हो सके।

अगर इमिग्रेशन अधिकारी को व्यक्ति, कोर्ट रजिस्ट्री या केंद्र सरकार के वकील से सीधे कोर्ट आदेश मिलता है, तो उन्हें तुरंत ओरिजिनेटर एजेंसी को ईमेल से सूचित करना होगा। ओरिजिनेटर को बिना देरी के, अधिकतम 7 कार्य दिवसों में जवाब देना होगा। व्यक्ति के जाने की अनुमति तब तक नहीं दी जाएगी जब तक BoI सिस्टम में कोर्ट आदेश के अनुसार LOC अपडेट नहीं हो जाता।

एक अधिकारी ने बताया कि कई बार LOC वाले व्यक्ति इंटीग्रेटेड चेक पोस्ट (ICP) पर कोर्ट आदेश लेकर पहुंच जाते हैं। ICP के पास आदेश की सत्यता जांचने का कोई तरीका नहीं होता, इसलिए अब ऐसे आदेश ओरिजिनेटर के जरिए ही BoI तक पहुंचेंगे।

व्यक्ति की हिरासत के लिए नई समयसीमा

नए दिशानिर्देशों में LOC वाले व्यक्ति की हिरासत लेने के लिए समयसीमा भी तय की गई है। व्यक्ति के पता चलने पर BoI को तुरंत फोन, ईमेल या पोर्टल से ओरिजिनेटर को सूचित करना होगा।

अगर ओरिजिनेटर 3 घंटे में हिरासत नहीं लेता, तो इमिग्रेशन अधिकारी व्यक्ति को स्थानीय पुलिस के हवाले कर देंगे। फिर ओरिजिनेटर को 24 घंटे के अंदर

हिरासत लेनी होगी और BoI इसकी निगरानी करेगा।

Source: <https://thebharatnow.in/madhya-pradesh/iran-zindabad-slogans-raised-at-raisen-fort-four-accused-who-mad/>

रायसेन किले में 'ईरान जिंदाबाद' के नारे, रील बनाने वाले चार आरोपी कोर्ट पहुंचे

March 10, 2026

Updated: March 10, 2026

By Pradesh Live

रायसेन | जिले में सोशल मीडिया पर वायरल हुए एक विवादित वीडियो के मामले में कोतवाली पुलिस ने बड़ी कार्रवाई करते हुए चार आरोपियों को गिरफ्तार कर न्यायालय में पेश किया। आरोप है कि युवकों ने ऐतिहासिक रायसेन किले की प्राचीर पर चढ़कर ईरान के समर्थन में नारे लगाते हुए रील बनाई और उसे सोशल मीडिया पर वायरल कर दिया था। वीडियो सामने आने के बाद मामला तेजी से सुर्खियों में आ गया।

क्या था मामला?

दरअसल, रायसेन किले से तोप चलाते हुए कुछ युवकों का वीडियो इंस्टाग्राम पर वायरल हुआ। वीडियो में युवक नारे लगाते हुए ईरान के समर्थन की बात करते सुनाई दे रहे हैं। बताया गया कि यह वीडियो रमजान के दौरान रोजा खोलने की सूचना देने के समय बनाया गया था। घटना के बाद हिंदू संगठन 'अपना रायसेन' ने कोतवाली पुलिस में शिकायत दर्ज कराई। शिकायत में कहा गया कि वीडियो में लगाए गए कुछ नारे आपत्तिजनक हैं, जिससे हिंदू समुदाय की धार्मिक भावनाएं आहत हुई हैं। संगठन ने आशंका जताई कि इससे शहर में सामाजिक सौहार्द्र बिगड़ सकता है और तनाव की स्थिति पैदा हो सकती है। राष्ट्रीय मानव अधिकार आयोग ने क्या कहा?

राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियांक कानूनगो ने भी इस पर सवाल उठाते हुए प्रशासन से कार्रवाई की मांग की थी। इसके बाद पुलिस ने मामले को गंभीरता से लेते हुए आरोपियों की पहचान की और उन्हें गिरफ्तार कर लिया। गिरफ्तारी के बाद पुलिस ने चारों आरोपियों (शादाब कुरैशी, यूसुफ शेख, बसीम खान और सलमान खान) को मेडिकल परीक्षण के लिए अस्पताल ले जाया गया। इसके बाद अस्पताल से न्यायालय तक उन्हें पैदल जुलूस के रूप में पेश किया गया। इस दौरान आरोपियों के हाथों में हथकड़ी लगी थी और पुलिस बल उनके साथ मौजूद रहा। जुलूस के दौरान चारों आरोपी लंगड़ते हुए चलते नजर आए, जिसे लेकर वहां मौजूद लोगों के बीच चर्चा होती रही।

पुलिस अधिकारी क्या बोले?

पुलिस अधिकारियों के अनुसार आरोपियों के खिलाफ विभिन्न धाराओं में मामला दर्ज किया गया है। पुलिस का कहना है कि सोशल मीडिया के माध्यम से किसी भी प्रकार की भड़काऊ या देश की भावनाओं को आहत करने वाली गतिविधि बर्दाश्त नहीं की जाएगी। ऐसे मामलों में सख्त कार्रवाई की जाएगी। कोतवाली पुलिस के अनुसार मामले की जांच जारी है। यह भी पता लगाया जा रहा है कि वीडियो बनाने और उसे वायरल करने में और कौन-कौन लोग शामिल थे। पुलिस ने लोगों से अपील की है कि सोशल मीडिया का उपयोग जिम्मेदारी के साथ करें और किसी भी प्रकार की भ्रामक या विवादित सामग्री साझा करने से बचें।

हिन्दू संगठन नाराज

रमजान माह के दौरान रायसेन किले से तोप चलाते समय ईरान के समर्थन में नारे लगाने और उसका वीडियो सोशल मीडिया पर वायरल होने के बाद जिले में विवाद गहराता जा रहा है। इस मामले को लेकर हिंदू संगठनों ने कड़ा विरोध जताते हुए आरोपियों पर सख्त कार्रवाई की मांग की है। इसी कड़ी में आज (मंगलवार) को विभिन्न हिंदू संगठनों के पदाधिकारी और कार्यकर्ता एकजुट होकर कलेक्टर पहुंचे और कलेक्टर को ज्ञापन सौंपा। ज्ञापन में संगठनों ने कहा कि रायसेन किले से रमजान माह में रोजा खोलने और अफ्तारी का संकेत देने के लिए परंपरागत रूप से तोप चलाई जाती है। यह व्यवस्था जिला प्रशासन की अनुमति से वर्षों से चली आ रही है।

किले से तोप चलाने की परंपरा पर रोक लगाने की भी मांग

संगठनों का आरोप है कि हाल ही में कुछ युवकों ने तोप चलाते समय कथित रूप से धर्म विरोधी नारे लगाए और उसका वीडियो बनाकर सोशल मीडिया पर वायरल कर दिया, जिससे लोगों की धार्मिक भावनाएं आहत हुई हैं। हिंदू संगठनों ने प्रशासन से मांग की है कि इस घटना को गंभीरता से लेते हुए आरोपियों के खिलाफ राष्ट्रीय सुरक्षा कानून (एनएसए) के तहत सख्त कार्रवाई की जाए, ताकि भविष्य में कोई भी व्यक्ति धार्मिक सौहार्द्र बिगाड़ने की कोशिश न कर सके। साथ ही संगठनों ने यह भी मांग उठाई कि रायसेन किले से तोप चलाने की परंपरा पर फिलहाल रोक लगाई जाए या फिर इसकी व्यवस्था पूरी तरह प्रशासनिक निगरानी में कराई जाए।

Source: <https://hindi.news18.com/news/nation/gas-cng-png-shortage-in-country-central-government-impose-essential-commodity-act-know-why-why-l-10258007.html>

गृह मंत्रालय ने किया लुक आउट सर्कुलर में बदलाव, अब संस्थाएं किसी को देश छोड़ने से सीधा नहीं रोक पाएंगी

Written by: Sharad Pandey

Agency: moneycontrol.com

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गृह मंत्रालय ने लुक आउट सर्कुलर नियमों में बदलाव किया है. अब राष्ट्रीय महिला आयोग और मानवाधिकार आयोग सीधे एलओसी अनुरोध नहीं भेज सकेंगे, ये अनुरोध पुलिस या जांच एजेंसियों से भेजे जाएंगे. अब तीन स्टैंडडराइज्ड आप्शन दिए गए हैं.

नए दिशा-निर्देशों में अदालत के आदेशों को लेकर भी स्पष्ट व्यवस्था की गई है.

नई दिल्ली. गृह मंत्रालय ने लुक आउट सर्कुलर (एलओसी) से जुड़े नियमों में बड़ा बदलाव किया है. अब कई वैधानिक संस्थाएं सीधे किसी व्यक्ति के खिलाफ एलओसी जारी करने का अनुरोध नहीं कर सकेंगी. इसके लिए उन्हें कानून प्रवर्तन एजेंसियों के माध्यम से ही प्रस्ताव भेजना होगा. नए नियमों के अनुसार अब राष्ट्रीय महिला आयोग, राष्ट्रीय मानवाधिकार आयोग, राष्ट्रीय बाल अधिकार संरक्षण आयोग और राष्ट्रीय कंपनी कानून अधिकरण जैसे निकाय सीधे फॉरेन ट्रेवल ब्यूरो को यह अनुरोध नहीं भेज पाएंगे कि किसी व्यक्ति को देश छोड़ने से रोका जाए. यदि ये संस्थाएं सीधे ऐसा अनुरोध भेजती हैं, तो फॉरेन ट्रेवल ब्यूरो उसे वापस कर देगा और संबंधित संस्था को बताएगा कि यह प्रक्रिया कानून प्रवर्तन एजेंसियों के जरिए ही पूरी करनी होगी.

गृह मंत्रालय के अनुसार अब ऐसे सभी अनुरोध पुलिस, केंद्रीय अन्वेषण ब्यूरो, राष्ट्रीय जांच एजेंसी या अन्य अधिकृत जांच एजेंसियों के माध्यम से ही भेजे जाएंगे. इससे प्रक्रिया अधिक व्यवस्थित और जिम्मेदार बनेगी.

मंत्रालय ने एलओसी के प्रारूप में भी बदलाव किया है. अब तीन स्टैंडडराइज्ड आप्शन दिए गए हैं. पहला, व्यक्ति को हिरासत में लें और अनुरोधकर्ता एजेंसी को सूचित करें. दूसरा, व्यक्ति के देश से प्रस्थान को रोकें और संबंधित एजेंसी को जानकारी दें. तीसरा, टिप्पणियां देखें और उचित कार्रवाई करें.

खुफिया एजेंसियां जैसे खुफिया ब्यूरो, अनुसंधान एवं विश्लेषण विंग, केंद्रीय अन्वेषण ब्यूरो, राष्ट्रीय जांच एजेंसी और राज्य की आतंकवाद निरोधक दस्ता केवल आतंकवाद से जुड़े मामलों में ही तीसरे विकल्प यानी टिप्पणियां देखें का उपयोग कर सकेंगी. नए दिशा-निर्देशों में अदालत के आदेशों को लेकर भी स्पष्ट व्यवस्था की गई है. यदि कोई अदालत एलओसी को हटाने, रद्द करने या निलंबित करने का आदेश देती है, तो संबंधित एजेंसी को यह सुनिश्चित करना होगा कि आदेश सीधे फॉरेन ट्रेवल ब्यूरो तक पहुंचे. यदि ब्यूरो को अदालत का आदेश सीधे प्राप्त होता है, तो वह तुरंत ईमेल के माध्यम से संबंधित एजेंसी को इसकी सूचना देगा. एजेंसी को अधिकतम सात कार्य दिवस के भीतर जवाब देना होगा.

अधिकारियों के अनुसार पहले कई लोग इंटीग्रेटेड चेक पोस्ट पर अदालत के आदेश लेकर पहुंच जाते थे और एलओसी हटाने की मांग करते थे. वहां ऐसे आदेशों की सत्यता जांचना मुश्किल होता था. इसलिए अब सभी बदलाव संबंधित एजेंसी के माध्यम से ही किए जाएंगे, ताकि प्रक्रिया पारदर्शी और सुरक्षित बनी रहे

Source: <https://www.jansatta.com/national/mha-says-statutory-bodies-cannot-look-out-circulars-directly/4441135/lite/>

लुक आउट सर्कुलर पर MHA का नया नियम, सिर्फ कानून प्रवर्तन एजेंसियां ही भेज सकेंगी अनुरोध

MHA ने लुक आउट सर्कुलर (LOC) संबंधी दिशानिर्देशों में महत्वपूर्ण संशोधन किया है।

Written by महेंद्र सिंह मनराल Edited by shruti srivastava

नई दिल्ली

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गृह मंत्रालय (MHA) ने हाल ही में यह स्पष्ट किया है कि आपराधिक अधिकार क्षेत्र से बाहर की वैधानिक संस्थाएं किसी भी भारतीय या विदेशी नागरिक को देश छोड़ने से रोकने के लिए इमिग्रेशन ब्यूरो को सीधे अनुरोध जारी नहीं कर सकती हैं। MHA ने इसके लिए लुक आउट सर्कुलर (LOC) संबंधी दिशानिर्देशों में महत्वपूर्ण संशोधन किया है। गृह मंत्रालय ने इस बात पर जोर दिया है कि ऐसे सभी अनुरोध कानून प्रवर्तन एजेंसी के माध्यम से ही भेजे जाने चाहिए। इंडियन एक्सप्रेस को मिली जानकारी के अनुसार, गृह मंत्रालय ने पिछले महीने सभी कानून प्रवर्तन एजेंसियों को भेजे गए एक पत्र में कहा, “जब भी ऐसा कोई आदेश/अनुरोध प्राप्त होता है तो इमिग्रेशन ब्यूरो (BoI) तुरंत उस आदेश/अनुरोध को संबंधित निकायों को वापस भेज देगा। यह सूचित करते हुए कि वे निकाय सर्कुलर हटाने के लिए अधिकृत नहीं हैं और वे आदेश/अनुरोध को उन कानून प्रवर्तन एजेंसी को भेज सकते हैं जो इसे हटाने के लिए अधिकृत हैं।” राष्ट्रीय महिला आयोग (NCW), राष्ट्रीय मानवाधिकार आयोग (NHRC), राष्ट्रीय बाल अधिकार संरक्षण आयोग (NCPCR), राष्ट्रीय कंपनी विधि न्यायाधिकरण (NCLT) या कोई अन्य न्यायाधिकरण जिसके पास आपराधिक क्षेत्राधिकार नहीं है को ऐसे वैधानिक निकायों में सूचीबद्ध किया गया है।

इमिग्रेशन अधिकारियों पर सख्ती

पहले के दिशानिर्देशों में इन निकायों को BoI से इस तरह के अनुरोध करने से नहीं रोका गया था। हालांकि, उनमें यह स्पष्ट किया गया था कि ऐसे अनुरोधों को सभी आवश्यक तथ्यों के साथ पुलिस जैसी कानून प्रवर्तन एजेंसियों के संज्ञान में लाया जाएगा। दिशानिर्देशों में कहा गया था, “संबंधित पुलिस अधीक्षक स्थिति का आकलन करने के बाद और इस उद्देश्य के लिए निर्धारित प्रक्रिया के अनुसार ही सर्कुलर जारी करने का अनुरोध करेंगे। आब्रजन/प्रवासन अधिकारी लुकआउट सर्कुलर के लिए अधिकृत अधिकारियों से प्राप्त सूचना का सख्ती से पालन करेंगे।”

अधिकारियों को इन आदेशों का करना होगा पालन

संशोधित दिशा-निर्देशों के तहत, सर्कुलर को हटाने/रद्द करने/निलंबित करने के संबंध में अदालत के आदेश की स्थिति में एजेंसी को अदालत से ऐसे आदेशों की जानकारी देने का अनुरोध करना चाहिए ताकि तत्काल कार्रवाई की जा सके। इसके अलावा अगर इमिग्रेशन अधिकारियों को इस तरह के अदालती आदेश सीधे संबंधित व्यक्ति से, अदालत की रजिस्ट्री से या केंद्रीय सरकारी वकील से प्राप्त होते हैं तो उन्हें उचित कार्रवाई के लिए ईमेल द्वारा तुरंत संबंधित एजेंसी को सूचित करना होगा। गृह मंत्रालय ने कहा, “आदेश भेजने वाली एजेंसी को बिना देरी किए और सात दिन के भीतर जवाब देना जरूरी है। किसी भी व्यक्ति के प्रस्थान की अनुमति तब तक नहीं दी जाएगी जब तक कि इमिग्रेशन ब्यूरो के सिस्टम में अदालत के आदेश के अनुसार अपडेटेड सर्कुलर दर्ज नहीं हो जाता।”

गृह मंत्रालय ने सर्कुलर का सामना कर रहे व्यक्तियों को हिरासत में लेने के लिए एजेंसियों के लिए नई समयसीमा भी निर्धारित की है। इसमें कहा गया है, “पता चलने पर एजेंसी को फोन, ईमेल या पोर्टल के माध्यम से तुरंत व्यक्ति को सूचित करना होगा। व्यक्ति अगर तीन घंटे के भीतर हिरासत में नहीं आता है तो इमिग्रेशन अधिकारी व्यक्ति को स्थानीय पुलिस को सौंप देंगे।

यह भी पढ़ें: विधायक की अग्रिम जमानत के खिलाफ सुप्रीम कोर्ट पहुंची रेप पीड़िता

दुष्कर्म और जबरन गर्भपात कराने के मामले में कांग्रेस के निष्कासित विधायक राहुल ममकूटथिल को दी गई अग्रिम जमानत के खिलाफ सुप्रीम कोर्ट में याचिका दायर की गई है। पीड़िता द्वारा दायर याचिका में केरल हाई कोर्ट के 12 फरवरी के आदेश को चुनौती दी गई है।

Source: <https://www.amarujala.com/madhya-pradesh/raisen/four-people-arrested-for-raising-pro-iran-slogans-from-a-fort-in-raisen-police-staged-a-foot-march-and-presented-them-in-court-raisen-news-c-1-1-noi1454-4026546-2026-03-08>

MP: रायसेन किले से 'ईरान जिंदाबाद' के लगाए नारे, रील भी बनाई; अब पुलिस ने जुलूस निकालकर चार को जेल पहुंचाया

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सार

रायसेन

Raisen: रायसेन किले से ईरान के समर्थन में किसने नारा लगाया? पुलिस में सबसे पहले किसने शिकायत दर्ज करवाई? वायरल वीडियो पर और किसने आपत्ति दर्ज करवाई? पुलिस अधिकारी इस मामले में क्या बोले? आइए जानते हैं सब।

विस्तार

रायसेन जिले में सोशल मीडिया पर वायरल हुए एक विवादित वीडियो के मामले में कोतवाली पुलिस ने बड़ी कार्रवाई करते हुए चार आरोपियों को गिरफ्तार कर न्यायालय में पेश किया। आरोप है कि युवकों ने ऐतिहासिक रायसेन किले की प्राचीर पर चढ़कर ईरान के समर्थन में नारे लगाते हुए रील बनाई और उसे सोशल मीडिया पर वायरल कर दिया था। वीडियो सामने आने के बाद मामला तेजी से सुर्खियों में आ गया।

क्या था मामला?

दरअसल, रायसेन किले से तोप चलाते हुए कुछ युवकों का वीडियो इंस्टाग्राम पर वायरल हुआ। वीडियो में युवक नारे लगाते हुए ईरान के समर्थन की बात करते सुनाई दे रहे हैं। बताया गया कि यह वीडियो रमजान के दौरान रोजा खोलने की सूचना देने के समय बनाया गया था। घटना के बाद हिंदू संगठन 'अपना रायसेन' ने कोतवाली पुलिस में शिकायत दर्ज कराई। शिकायत में कहा गया कि वीडियो में लगाए गए कुछ नारे आपत्तिजनक हैं, जिससे हिंदू समुदाय की धार्मिक भावनाएं आहत हुई हैं। संगठन ने आशंका जताई कि इससे शहर में सामाजिक सौहार्द्र बिगड़ सकता है और तनाव की स्थिति पैदा हो सकती है।

राष्ट्रीय मानव अधिकार आयोग ने क्या कहा?

राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियांक कानूनगो ने भी इस पर सवाल उठाते हुए प्रशासन से कार्रवाई की मांग की थी। इसके बाद पुलिस ने मामले को गंभीरता से लेते हुए आरोपियों की पहचान की और उन्हें गिरफ्तार कर लिया। गिरफ्तारी के बाद पुलिस ने चारों आरोपियों (शादाब कुरैशी, यूसुफ शेख, बसीम खान और सलमान खान) को मेडिकल परीक्षण के लिए अस्पताल ले जाया गया। इसके बाद अस्पताल से न्यायालय तक उन्हें पैदल जुलूस के रूप में पेश किया गया। इस दौरान आरोपियों के हाथों में हथकड़ी लगी थी और पुलिस बल उनके साथ मौजूद रहा। जुलूस के दौरान चारों आरोपी लंगड़ाते हुए चलते नजर आए, जिसे लेकर वहां मौजूद लोगों के बीच चर्चा होती रही।

पुलिस अधिकारी क्या बोले?

पुलिस अधिकारियों के अनुसार आरोपियों के खिलाफ विभिन्न धाराओं में मामला दर्ज किया गया है। पुलिस का कहना है कि सोशल मीडिया के माध्यम से किसी भी प्रकार की भड़काऊ या देश की भावनाओं को आहत करने वाली गतिविधि बर्दाश्त नहीं की जाएगी। ऐसे मामलों में सख्त कार्रवाई की जाएगी।

कोतवाली पुलिस के अनुसार मामले की जांच जारी है। यह भी पता लगाया जा रहा है कि वीडियो बनाने और उसे वायरल करने में और कौन-कौन लोग शामिल थे। पुलिस ने लोगों से अपील की है कि सोशल मीडिया का उपयोग जिम्मेदारी के साथ करें और किसी भी प्रकार की भ्रामक या विवादित सामग्री साझा करने से बचें।

यही था वो वायरल वीडियो

हिन्दू संगठन नाराज

रमजान माह के दौरान रायसेन किले से तोप चलाते समय ईरान के समर्थन में नारे लगाने और उसका वीडियो सोशल मीडिया पर वायरल होने के बाद जिले में विवाद गहराता जा रहा है। इस मामले को लेकर हिंदू संगठनों ने कड़ा विरोध जताते हुए आरोपियों पर सख्त कार्रवाई की मांग की है। इसी कड़ी में आज (मंगलवार) को विभिन्न हिंदू संगठनों के पदाधिकारी और कार्यकर्ता एकजुट होकर कलेक्ट्रेट पहुंचे और कलेक्टर को ज्ञापन सौंपा। ज्ञापन में संगठनों ने कहा कि रायसेन किले से रमजान माह में रोजा खोलने और अफ्तारी का संकेत देने के लिए परंपरागत रूप से तोप चलाई जाती है। यह व्यवस्था जिला प्रशासन की अनुमति से वर्षों से चली आ रही है।

किले से तोप चलाने की परंपरा पर रोक लगाने की भी मांग

संगठनों का आरोप है कि हाल ही में कुछ युवकों ने तोप चलाते समय कथित रूप से धर्म विरोधी नारे लगाए और उसका वीडियो बनाकर सोशल मीडिया पर वायरल कर दिया, जिससे लोगों की धार्मिक भावनाएं आहत हुई हैं। हिंदू संगठनों ने प्रशासन से मांग की है कि इस घटना को गंभीरता से लेते हुए आरोपियों के

खिलाफ राष्ट्रीय सुरक्षा कानून (एनएसए) के तहत सख्त कार्रवाई की जाए, ताकि भविष्य में कोई भी व्यक्ति धार्मिक सौहार्द बिगाड़ने की कोशिश न कर सके। साथ ही संगठनों ने यह भी मांग उठाई कि रायसेन किले से तोप चलाने की परंपरा पर फिलहाल रोक लगाई जाए या फिर इसकी व्यवस्था पूरी तरह प्रशासनिक निगरानी में कराई जाए।